



2026:DHC:6777



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC014906912017

+ OMP (ENF.) (COMM.) 148/2017, I.A. 2617/2019, I.A. 6689/2019

SHRI ANURAG RAJPAL

.....Decree Holder

Through: Ms. Jigyasa Sharma, Adv.

versus

THE AMERICAN SWAN LIFESTYLE COMPANY PVT.
LTD. & ORS

.....Judgement Debtors

Through:

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

17.08.2026

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1. Ms. Jigyasa Sharma, learned Counsel for the Decree Holder has submitted that the Judgement Debtor No. 1 is under CIRP and moratorium is imposed.

2. Accordingly, she seeks leave to withdraw the present petition with liberty to file a restoration application as and when the situation arises.

3. Leave and liberty is granted.

4. The petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

AUGUST 17, 2026/pa